

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 77359 of 2018

(Arising out of Order-in-Appeal No. 04-05/ST/BBSR-GST/2018 dated 15.01.2018 passed by Commissioner (Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.

M/s SR Associates Infrastructure Pvt. Ltd,
S-2/40, Mancheswar Industrial Estate, Bhubaneswar-751010, Odisha.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Bhubaneswar.
Central Revenue Building, Rajaswa Vihar Bhubaneswar-7, Odisha.

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No...75747/2021

DATE OF HEARING : 29.10.2021

DATE OF DECISION : 29.10.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Venkata Subba Rao)
Member (Technical)

Tushar